

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

(C)

J A I P U R.

O.A. No. 597/90

Date of decision: 26.7.94

MAHESH CHANDRA & ORS

: Applicants.

VERSUS

UNION OF INDIA

: Respondents.

Mr. Rakesh Sharma

: Counsel for the applicants.

Mr. U.D. Sharma

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Applicants have submitted this application that Annexure A-1 may be declared illegal. Vide Annexure A-1, applications were invited for appointment to the posts of Coder/Checker etc. and Mr. Sharma submits that appointments were also given long back during the census period and thereafter, last staff has also been retrenched. He has also invited para 15 of his reply and submitted that in compliance with the interim order dated 30.12.90 passed by this Tribunal, the respondent no. 2 had offered to consider the applicants for suitable employment in the Department and the applicants had initially offered themselves for taking the test conducted by the respondent no. 2 to adjudge their suitability. For the reasons best known to them, they withdrew themselves from the said test and, as such, they were not considered. The Contempt Petition was also filed and contempt notice was discharged.

3. We have gone through the records and we do not find force in the application and the same is dismissed, with no order as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman